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CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD.

T.A. 1434/87.

Writ Petition 10660/81)

and

T.A. 1435/87

(Writ Petition 14036/81

S.P. Ray & others

...Petitioners.

versus

Union of India & others

...Respondents.

Hon. Mr. D.K. Agrawal, Judl. Member.

Hon. Mr. K. Obayya, Adm. Member.

(Hon. Mr. D.K. Agrawal, J.M.)

The above two writ petitions were filed by the petitioners for quashing the order of reversion dated 17.8.81 whereby the applicants/petitioner were reverted from class III post to class IV post. However, the respondent authorities, by an order dated 11.4.1985, on its own, has granted the necessary relief to the petitioners except the consequential benefits. It has been urged before us by the learned counsel for the petitioners that some of the petitioners have not been granted consequential benefits while others have already been granted in pursuance of the order dated 11.4.1985. We hope that the respondents authorities shall grant the consequential benefits to the petitioners to which they are entitled to under the rules and also to avoid discrimination, if any, with the other petitioners, as urged, within a period of three months hereof. The petitioners, if still feel dissatisfied, can approach the Tribunal for the same.

2. The writ petitions are disposed of in the light of observations made above without any order as to costs.

*Obayya*  
Adm. Member.

*D.K. Agrawal*  
Judl. Member. 20.8.90.

Allahabad, dated the 20th August, 90.